

12.03 hrs.

## PAPERS LAID ON THE TABLE

[English]

**Wealth Tax (Second Amendment) Rules, 1988; Notifications under Finance Act, 1979 and Income Tax Act, 1961; Delhi Sales Tax (Second Amendment) Rules, 1988, Expenditure Tax (Amendment) Rules, 1988; Notifications under Central Exercises and Salf Act and Customs Act, 1962**

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A. K. PANJA) : I beg to lay on the Table :

- (1) A Copy of the Wealth-Tax (Second Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. S.O. 533 (E) in Gazette of India dated the 30th May, 1988 under sub-section (4) of section 46 of the Wealth-Tax Act, 1957.

[Placed in Library. See No. LT-6276/88]

- (2) A copy each of the following Notifications (Hindi and English versions) under Section 41 of the Finance Act, 1979 :—

- (i) G.S.R. 543(E) published in Gazette of India dated the 4th May, 1988 together with an explanatory memorandum regarding exemption to His Excellency Dr. Najibullah, President of the Republic of Afghanistan and other members of the delegation who visited India from 4th to 6th May, 1988 from the payment of foreign travel tax together with Notification No. G.S.R. 552(E) published in Gazette of India, dated the 6th May, 1988.
- (ii) G.S.R. 567(E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum regarding exemption to His Excellency Major General Joaquim Alber to Chissano, President of the People's Republic of Mozambique and other members

of delegation who visited India from 14th to 16th May, 1988 from the payment of foreign travel tax.

[Placed in Library. See No. LT-6277/88]

- (3) A copy each of the following Notification (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—

- (i) S.O. 1740 published in Gazette of India dated the 11th June, 1988 regarding exemption to Kasturba GandhiKanya Gurukulam, Vedaraniyam, Tanjavur District, Tamil Nadu, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 and 1988-89.
- (ii) S.O. 1741 published in Gazette of India dated the 11th June, 1988 regarding exemption to "Shri Kanyakumari Gurukula Ashram, Kanyakumari", under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year.
- (iii) S.O. 1742 published in Gazette of India dated the 11th June, 1988 regarding exemption to the "The C.P. Ramaswamy Aiyar Foundation Madras" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (iv) S.O. 1743 published in Gazette of India dated the 11th June, 1988 regarding exemption to "The Loreto House Educational Society of Calcutta", under section 10(23C) of the Income-tax Act, 1961 for the period covered by the Assessment year 1988-89.
- (v) S.O. 1744 published in Gazette of India dated the 11th June, 1988 regarding exemption to "Pirojsha Godrej Foundation, Bombay" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (vi) S.O. 1745 published in Gazette of India dated the 11th June, 1988

- regarding exemption to "National Association for the Blind Karnataka Branch" under Section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (vii) S.O. 1746 published in Gazette of India date the 11th June, 1988 regarding exemption to "Indian Ex-services League" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (viii) S.O. 1747 published in Gazette of India dated the 11th June, 1988 regarding exemption to "Ramana Kendra, Delhi (Regd)" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (ix) S.O. 1748 published in Gazette of India dated the 11th June, 1988 regarding exemption to "Bharat Sevashram Sangha, Calcutta" under Section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (x) S.O. 1749. published in Gazette of India dated the 11th June, 1988 regarding exemption to "Chief Minister's Relief Fund, Maharashtra" under Section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988.
- (xi) S.O. 1750 published in Gazette of India dated the 11th June, 1988 regarding exemption to "Sir Dorabji Tata Trust, Bombay", under Section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (xii) S.O. 1751 published in Gazette of India dated the 11th June 1988 regarding exemption to "Helpage India, New Delhi", under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (xiii) S.O. 1952 published in Gazette of India dated the 11th June, 1988 regarding exemption to "Family Planning Association of India", under section 10(23C) of the Income-tax Act 1961 for the period covered by the assessment years 1983-84 to 1988-89.
- (xiv) S.O. 1753 published in Gazette of India dated the 11th June, 1988 regarding exemption to "Rashtrothana Parishad, Bangalore" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (xv) S.O. 1754 published in Gazette of India dated the 11th June, 1988 regarding exemption "Bengal Social Service League, Calcutta", under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 and 1988-89.
- (xvi) S.O. 1755 published in Gazette of India dated the 11th June, 1988 regarding exemption to "cancer Institute (WIA)-Sonti Krishnamurthi Trust, Adyar, Madras", under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1988-89.
- (xvii) S.O. 1756 published in Gazette of India dated the 11th June, 1988 regarding exemption to "Seva Sangh Samithi, Howarah" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
- (xviii) S.O. 1766 published in Gazette of India dated the 11th June, 1988 regarding exemption to "Exhibition Society, Hyderabad", under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1988-89.
- (xix) S.O. 1767 published in Gazette of India dated the 11th June, 1988

- regarding exemption to "Birla Education Trust, Pilani" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (xx) S.O. 1768 in Gazette of India dated the 11th June, 1988 regarding exemption to "Bombay Natural History Society" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
  - (xxi) S.O. 1769 published in Gazette of India dated the 11th June, 1988 regarding exemption to "Sir Ratan Tata Trust, Bombay" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
  - (xxii) S.O. 1770 published in Gazette of India dated the 11th June, 1988 regarding exemption to "Institute for Financial Management and Research, Madras", under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
  - (xxiii) S.O. 1771 published in Gazette of India dated the 11th June, 1988 regarding exemption to "The Bhagavatula Charitable Trust, Visakhapatnam", under section 19(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1988-89.
  - (xxiv) S.O. 1772 published in Gazette of India dated the 11th June, 1988 regarding exemption to "Volkart Foundation Bombay", under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1987-88 and 1988-89.
  - (xxv) S.O. 1981 published in Gazette of India dated the 2nd July, 1988 regarding exemption to "Indian Association of Parliamentarians on Population and Development", under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83, 1983-84, 1987-88 and 1988-89.
  - (xxvi) S.O. 1982 published in Gazette of India dated the 2nd July, 1988 regarding exemption to National Centre for the Performing Arts, Bombay", under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
  - (xxvii) S.O. 1983 published in Gazette of India dated the 2nd July, 1988 regarding exemption to "The Indian National Committee of International Chamber of Commerce New Delhi", Under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
  - (xxviii) S.O. 1984 published in Gazette of India dated the 2nd July, regarding exemption to "The Indian National Trust for Art and Cultural Heritage, New Delhi", under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
  - (xxix) S.O. 1988 published in Gazette of India dated the 2nd July, 1988 regarding exemption to "Sri Bijoykrishna Ashram Relief Society, Calcutta", under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
  - (xxx) S.O. 1989 published in Gazette of India dated the 2nd July, 1988 regarding exemption to "German Leprosy Relief Association Rehabilitation Fund, Madras", under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
  - (xxxi) S.O. 1990 published in Gazette of India dated the 2nd July, 1988 regarding exemption to "Uttar Pradesh Sainik Punarvas Nidhi" under section 10(23C) of the

- Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1988-89.
- (xxxii) S.O. 1991 published in Gazette of India dated the 2nd July, 1988 regarding exemption to "Shri Nasik Panchavati Panjropole, Nasik", under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (xxxiii) S.O. 1992 published in Gazette of India dated the 2nd July, 1988 regarding exemption to "NAB Lions Home for Aging Blind, Pune", under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 and 1988-89.
- (xxxiv) S.O. 1993 published in Gazette of India dated the 2nd July, 1988 regarding exemption to "The Bombay Humanitarian League, Bombay", under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (xxxv) S.O. 1995 published in Gazette of India dated the 2nd July, 1988 regarding exemption to "Sevagram Ashram Prathisthan, Wardha", under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (xxxvi) The Income-tax (Fourth Amendment) Rules, 1988 published in Notification No. S.O. 557(E) in Gazette of India dated the 9th June, 1988.
- (xxxvii) The Income-tax (Third Amendment) Rules, 1988 published in Notification No. S.O. 585(E) in Gazette of India dated the 9th June, 1988.
- (xxxviii) The Income-tax (Fifth Amendment) Rules, 1988 published in Notification No. S.O. 585(E) in Gazette of India dated the 14th June, 1988. [Placed in Library. See No. LT-6278/88]
- (4) A copy of the Delhi Sales Tax (Second Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. F. 4(81)/84-Fin (G) in Delhi Gazette dated the 25th May, 1988 under section 72 of the Delhi Sales Tax Act, 1975. [Placed in Library. See No. LT-6279/88]
- (5) A copy of the Expenditure-tax (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. S.O. 584(E) in Gazette of India dated the 14th June, 1988 under sub-section (4) of section 31 of the Expenditure Tax Act, 1987. [Placed in Library. See No. LT-6280/88]
- (6) A copy of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944 :—
- (i) G.S.R. 655(E) Published in Gazette of India dated the 27th May, 1988 together with an explanatory memorandum regarding excise duty on roasted coffee seeds.
- (ii) G.S.R. 658(E) Published in Gazette of India dated the 30th May, 1988 together with an explanatory memorandum regarding excise duty on Tea packed in containers.
- (iii) G.S.R. 689(E) published in Gazette of India dated the 7th June, 1988 together with an explanatory memorandum seeking to waive payment of Central Excise duty leviable on gold falling under Sub-heading No. 7101.39 of the Schedule to the Central Excise Tariff Act, 1985. [Placed in Library. See No. LT-6281/88]
- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—
- (i) G.S.R. 457(E) published in Gazette of India dated the 15th April, 1988 together with an explanatory meomrandum specifying under

- section 11(H) of the Customs Act, 1962 the inland area, one hundred Kilometres in width from India's land border with Burma, falling within the territories of state of Arunachal Pradesh, having regard to the vulnerability to smuggling of that area.
- (ii) G.S.R. 638(E) Published in Gazette of India dated the 23rd May, 1988 together with an explanatory memorandum making certain amendments to Notification No. 132-Customs dated the 2nd July, 1980 so as to add one more product of Nepalese origin to the list of items which qualify for preferential entry into India in terms of the Indo-Nepalese treaty of trade 1978.
- (iii) G.S.R. 484(E) published in Gazette of India dated the 13th May, 1988 together with an explanatory memorandum laying down the revised rate of exchange for conversion of Australian Dollars into Indian Currency of vice versa.
- (iv) G.S.R. 546(E) published in Gazette of India dated the 7th June, 1988 together with an explanatory memorandum laying down the revised rate of exchange for conversion of Australian Dollars into Indian currency or vice versa.
- (v) G.S.R. 691(E) published in Gazette of India dated the 8th June, 1988 together with an explanatory memorandum laying down the revised rate of exchange for conversion of Russian Rouble into Indian currency on vice-versa.
- (vi) G.S.R. 591(E) published in Gazette of India dated the 17th June, 1988 together with an explanatory memorandum laying down the revised rate of exchange for conversion of Canadian Dollars into Indian currency or vice-versa.
- (vii) G.S.R. 615(E) published in Gazette of India dated the 24th June, 1988 together with an explanatory memorandum laying down the revised rate of exchange for conversion of U.S.A. Dollars and Hong Kong Dollars into Indian currency of vice versa.
- (viii) G.S.R. 617(E) published in Gazette of India dated the 27th June, 1988 together with an explanatory memorandum laying down the rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of imports and exports under section 14 of the Customs Act, 1962 and calculation of Stamp Duty under the Indian Stamp Act, 1899.
- (ix) G.S.R. 692(E) published in Gazette of India dated the 9th June, 1988 together with an explanatory memorandum making certain amendments to Notification No. 13-Customs 81 dated the 9th February, 1981.

[Placed in Library. See No. LT-6282/80]

**Notification under Indira Gandhi National Open University Act.**

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L. P. SHAHI) : I beg to lay on the Table a copy of the Notification No. G.S.R. 327 (Hindi and English versions) published in Gazette of India dated the 23rd April, 1988 regarding amendments to the Statutes of the Indira Gandhi National Open University Act under sub-section (2) of section 40 of the said Act.

[Placed in Library. See No. LT-6283/88]

**Annual Report of and Review on Central Council for Research in Yoga and Naturopathy, New Delhi for 1986-87 and a Statement for delay in laying these papers**

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI MOTI LAL VORA) : On behalf of my colleague, Shrimati Saroj Khaparde ; I beg to lay on the Table :—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the

Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1986-87 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1986-87.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- [Placed in Library. See No. LT-6284/88]

12.3½ hrs.

#### FINANCIAL COMMITTEES—A REVIEW

[English]

SECRETARY-GENERAL : I beg to lay on the Table a copy each of the Hindi and English versions of the "Financial Committees (1987-88)—A Review.

12.04 hrs.

#### ASSENT TO BILLS

[English]

SECRETARY-GENERAL : Sir, I lay on the Table the following seven Bills passed by the House of Parliament during the last session and assented to since a report was last made to the House on the 13th May, 1988 :—

- (1) The Finance Bill, 1988
- (2) The Customs (Amendment) Bill, 1988.
- (3) The Appropriation (No. 3) Bill, 1988.
- (4) The Customs and Central Excises Laws (Amendment) Bill, 1988.
- (5) The Rajghat Samadhi (Amendment) Bill, 1988.
- (6) The Companies (Amendment) Bill, 1988.

- (7) The Code of Criminal Procedure (Amendment) Bill, 1988.

Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following two Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 13th May, 1988 :—

- (1) The employees' Provident Funds and Miscellaneous Provisions (Amendment) Bill, 1988.
- (2) The Special Protection Group Bill, 1988.

SHRI BHADRESWAR TANTI (Kaliabor) : Sir, the flood situation in Assam is alarming ..(Interruptions)

MR SPEAKER : We will take up one by one.

SHRI BHADRESWAR TANTI : Lakhs of people have been rendered homeless... (Interruptions)

MR. SPEAKER : It will not bring you any good to persist like this. I am already seized of the situation. I can take up one by one. I cannot take up all in one day...

(Interruptions)

MR. SPEAKER : I cannot take up in one day. It is beyond my power to do it ... (Interruptions)

MR. SPEAKER : All right, if you can do it, you do it in one day. Today you take up every subject and discuss. I give you the permission to do it, if you can do it! Can you do it in one day?...

(Interruptions)

MR. SPEAKER : Answer one thing. Can you do all the subjects in one day? Can you do it?

SHRI BHADRESWAR JANTI : Listen to me, Sir.

MR. SPEAKER : I have listened to you but you listen to me also. Don't shout. I will allow one by one. That is what I can do. I have never barred and I will never bar any discussion. That is my promise.